

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

~~NO. 370/88~~  
CIRCUIT SITTING AT NAGPUR

O.A. No. 370/88 198  
~~Ex. No.~~

DATE OF DECISION 13.3.1989

Shri M.R.Kali & another Petitioners

Shri D.B.Walthare Advocate for the Petitioner(s)

Versus

Union of India and others Respondents

Sh.S.V.Gole for Sh.S.V.Natu Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Ja*
2. To be referred to the Reporter or not? *NO*
3. Whether their Lordships wish to see the fair copy of the Judgement? *NO*
4. Whether it needs to be circulated to other Benches of the Tribunal? *NO*

*[Handwritten signature]*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, CAMP AT NAGPUR

(8)

OA.NO. 370/88

1. Shri Monoharrao R.Kali

2. Shri Promod M. Kali

Both residing near Zenda Chowk  
Natraj Talkies, Nagpur- 400 002.

Applicants

V/S.

Union of India through  
Secretary, Deptt. of Posts,  
M/o Communications,  
New Delhi.

AND FOUR OTHERS.

Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar  
Hon'ble Member (A) Shri M.Y.Priolkar

Appearances :

Shri D.B.Walthare  
Advocate  
for the Applicants

Shri S.V.Gole  
(For Mr. S.V.Natu)  
Advocate  
for the Respondents

ORAL JUDGMENT

Dated: 13.3.1989

(PER: M.B.Mujumdar, Member (J))

Heard Mr. D.B.Walthare, learned advocate for the applicants and Mr.Gole for Mr.S.V.Natu, learned advocate for the respondents.

2. In view of Para 2 of Respondents' reply dated 17.2.1989 to the Misc. Petition filed by the applicant and the letter dated 27.2.1989 from the Sr.Supt. of Post Offices, Nagpur, Mr. Walthare requests for permission to withdraw the application with liberty to file a fresh application in respect of the same subject matter in case of necessity. Hence, we dispose of the application as withdrawn with liberty to the applicant to file a fresh application in case of necessity in respect of the same subject matter. A copy of this order be given to both the sides immediately.

\*Note:-  
Corrected as  
per order on  
Misc. Petition  
No. N-19/89.

1/1  
45-5-89

(M.Y.Priolkar)  
Member (A)

(M.B.Mujumdar)  
Member (J)